

Year-wise details of citizenship granted to nationals of neighbouring countries during the period 2014-2019 is given in the Statement.

**Statement**

*Year-wise details of Indian Citizenship granted to migrants from neighbouring countries (as on 29.02.2020)*

Year	Afghanistan	Bangladesh	Pakistan	Sri Lanka	Myanmar	Total
2014	249	24	267	4	Nil	544
2015	234	16+14864*	263	17	Nil	15394
2016	244	39	670	35	Nil	988
2017	117	49	476	34	1	677
2018	30	19	450	12	Nil	511
2019	40	25	809	11	Nil	885
<b>TOTAL</b>	914	15036	2935	113	1	18999

\* 2015 - After signing of Indo-Bangladesh Land Boundry Agreement, 14864 Bangladeshi nationals were granted Indian Citizenship under section 7 of the Citizenship Act, 1955.

**Dual citizenship after amendment of Citizenship Act**

1498. SHRI P. WILSON: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the amendment of Citizenship Act permits for dual citizenship; and
- (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) No Sir.

Dual Citizenship is not permitted as per the provisions of Article 9 of the Constitution of India read with Section 9 of The Citizenship Act, 1955.

**National Population Register**

1499. SHRI MD. NADIMUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any plans to conduct a nationwide National Register of Citizens (NRC);